

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:529
ANSWERED ON:09.07.2004
HIGH COURT BENCH IN WESTERN UTTAR PRADESH
Hasan Chaudhary Munawwar

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government have received any demand to set up a Bench of the High Court in Western Uttar Pradesh;
- (b) if so, the details thereof; (
- (c) if not, the reasons for non-setting up the above Bench so far; and .
- (d) the time by which it is likely to be set up there in view of the difficulty being faced by the people of that area? , `

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRL K. VENKATAPATHY)

(a), (b), (c) & (d): A Statement is enclosed.

STATEMENT IN REPLY TO PARTS (a), (b), (c) and (d) OF LOK SABHA UNSTARRED QUESTION NO.529 TO BE ANSWERED ON 9.07.2004

In its report dated 30 April, 1986, the Jaswant Singh Commission inter-alia recommended establishment of a permanent Bench of the Allahabad High Court at Agra and two circuit Benches thereof at Nainital and Dehradun by Parliamentary legislation. The Commission also suggested broad principles and K -'-criteria to be followed in assessing the expediency and desirability of setting up a Bench of the High Court away from the principal seat and the factors to be kept in view in selecting the venue of the said Bench.

The setting up of a High Court Bench is considered only when a complete proposal is received from the State Government in consultation with the Chief Justice of the concerned High Court. ...

No specific proposal, complete in ail aspects, has been received in this regard from the Government of Uttar Pradesh. The then Chief Justice of the Allahabad High Court in his letter of September 16, 2001 has conveyed that he endorsed the consistent views held by his predecessors against creation of any Bench of the Allahabad High Court in Western U.P. He said that with the bifurcation of Uttar Pradesh into two States, several districts of Western U.P. have gone under the territorial jurisdiction of Uttaranchal High Court. Under these circumstances, the Chief Justice of the Allahabad High Court has adduced no justification for creation of any Bench of the Allahabad High Court in Western Uttar Pradesh.